

**DUTY ROSTER OF DISTRICT NORTH FOR THE MONTH OF
APRIL-2018**

The following Metropolitan Magistrates will work as Duty Magistrate for North District at Rohini Courts on the dates noted against their names.

No.	Name of the Magistrate	Working Days	Holidays	Room No.
1	Sh. Bhupinder Singh Ld. ACMM, PU-33, Pitam Pura Delhi.	---	08.04.2018	117
2	Sh. Jitendra Pratap Singh, 2042, Type-VI Delhi Administration Flats, Gulabi bagh, Delhi.	06.04.2018 07.04.2018 21.04.2018	15.04.2018	114
3	Ms. Neha Gupta Singh, F-79, 4 th floor, Kamla Nagar Delhi-7	02.04.2018 03.04.2018	22.04.2018	319
4	Ms. Richa Manchanda, DE-109, First Floor, Tagore Garden, New Delhi-110027	04.04.2018 05.04.2018 16.04.2018 19.04.2018	---	103
5	Ms. Kadambari Awasthi, Flat No. 2121, Type-VI, Delhi Administration Flats, Gulabi Bagh, Delhi.	11.04.2018 12.04.2018 13.04.2018	14.04.2018	110
6	Mr. Sachin Gupta, F-148, Upper Ground Floor Ashok Vihar, Phase-1, Delhi-110052	17.04.2018 18.04.2018	01.04.2018	213
7	Ms. Riya Guha, flat no. 106, Karkardooma, (Judge Residence Complex, KKD)	23.04.2018 24.04.2018 25.04.2018 26.04.2018	---	104
8	Sh. Vikram, Flat, No. 2017, Delhi Administration Flats, Gulabi Bagh, Delhi	09.04.2018 10.04.2018 20.04.2018	30.04.2018 29.04.2018	116
9	Ms. Sadhika Jalan, MU-4, Pitampura, Delhi-34	27.04.2018 28.04.2018	---	320

Note:

1. It is enjoined upon the Duty Magistrate to hold the trial of accused persons involved in petty cases and to attend to all the emergency matters such as recording of dying declarations, recording of statement under Section 164 of Cr.P.C., TIP and inquests whenever placed before him. He shall be available at his residence after court hours.
2. The Duty Magistrate stands deputed for the purpose of trial of demonstrators. Challans (including those booked by Traffic Police/STA) filed during holidays, shall also be disposed off by the Duty Magistrate. On Sunday and other holidays the Duty Magistrate is required to reach court by 11:00 a.m. and remain there upto 5.00 p.m. or till the disposal of the entire remand and other misc. work, whichever is later. On working days, Duty Magistrates shall remain in the court till 5:00 p.m.
3. When any working day is declared holiday, the duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further orders.
4. It is impressed upon all M.M.s to remain available in their court and to perform their judicial work till 5 pm, including deciding remand and bail applications, recording of statements u/s 164 Cr.P.C., conducting TIPs and signing of orders passed on the day, as also on warrants, for example, release warrants, remand warrants etc., and not to leave such work for the Duty M.M. of that day.
5. The M.M.s deputed for duty on holidays, Second Saturday and Sundays and also members of the staff of their court who actually work on such days will be entitled to avail of special casual leave (Compensatory Leave) in lieu of duty performed on such day(s) as per rules. The Special Casual Leave (Compensatory Leave) of M.M.s shall be routed through and after the verification of the undersigned. The M.M.s while forwarding the application of the grant of such Spl. C.L.(Compensatory Leave) shall certify that the official concerned had actually worked on said particular day of duty.
6. Applications for recording of statement under Section 164 of Cr. PC. filed on holidays shall be dealt with by the Duty MM who shall record the statement himself. If the said magistrate is presiding over the trial court for the alleged offence he or she may defer recording of statement for the next date only subject to the consent of the person whose statement is to be recorded. The said consent shall be recorded in writing. In case the person whose statement is to be recorded is not agreeable to the deferring of the recording of the statement, the duty magistrate shall proceed to record the statement and may seek transfer of the police report as and when filed.
7. On holidays, the Duty Magistrate shall receive fresh cancellation reports, untraced reports and applications for disposal of case property of the police station(s) assigned to him, in addition to other work. It would not be obligatory for the police officers to secure the presence of the complainant/victim in the court as a condition

precedent to filing of the police report and the Magistrate may, if deemed fit, secure the presence of the complainant or any other person by issuance of notice.

8. The Duty M.M. of the day is directed to dispose of the work listed in his/her court latest by 12.00 noon and reach Room No. 310-A, III Floor, Rohini Courts, Delhi, from where he/she shall grant extension of Remand/Rehnumai to the undertrial prisoners lodged at Central Jail, Tihar, Delhi and Rohini Jail, Rohini, Delhi through Video Conferencing.
9. The Judicial Officers who are deputed as Duty Magistrates, if summoned for the day of such duty to appear as witness in a court located in the court complex other than the place of posting will send a formal request in advance to the court where he/she is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his attendance for that date, he may do so in the forenoon session under intimation to the undersigned (ref. S.O. issued by the Ld. Distt. & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz.Dated 20-10-1999). The TIP if any fixed on such day of his/her duty be rescheduled by Duty MM.
10. In case of any emergency, if the Duty Magistrate is not available he/she will issue instructions to his/her Reader to send a formal request one day in advance for change of duty with another officer (to be contacted by the former himself) agreeing to perform duty in his/her place, to the office of undersigned.
11. Other duties of the Duty MM shall be as per the Link Roster.

J
26/3/18

(GAGANDEEP SINGH)
CHIEF METROPOLITAN MAGISTRATE,
NORTH DISTRICT, ROHINI, DELHI

No. 599-623...../CMM/ North/Rohini/Delhi/2018.

DATED: 26.03.2018

Copy forwarded for information and necessary action to :

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. District Judge & Sessions Judge, North District, Delhi.
3. The Magistrates posted in North District, Delhi.
4. The Secretary, DLSA, North District, Rohini Courts, Delhi.
5. The Incharge, Facilitation Centre, Rohini Courts, Delhi.
6. The Secretary, Rohini Court Bar Association, Rohini, Delhi.
7. Law Officer, Tihar Jail, Delhi
8. The Chief Public Prosecutor (Outer).
9. The Chief Public Prosecutor (North-West).
10. The D.C.P. (Outer).
11. The D.C.P. (North-West).
12. The Supdt. Rohini Jail, Delhi.
13. The Incharge Lock-up, Rohini Courts, Delhi.
14. The Incharge Cash Branch, Room No.18, Ground Floor, Rohini Courts, Delhi.
15. Reader, Video Conferencing Room, Rohini Courts, Delhi.
16. The Controlling Officer, Pool-Car, Rohini Courts, Delhi.
17. The Care Taker, Rohini Courts, Delhi.
18. Website Committee, Rohini Courts, Delhi.
19. Notice Board.

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26/3/18

(GAGANDEEP SINGH)
CHIEF METROPOLITAN MAGISTRATE
NORTH DISTRICT, ROHINI, DELHI
26.03.2018